

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-110(ND)/2009

IN THE MATTER OF:

Abinash Chander Mahajan & Ors. Applicants/petitioners
Vs.
M/s. Vikas Promoter Pvt. Ltd. & Ors. Respondents

Order under Sections 397/398 of the Companies Act, 2016

Order delivered on 05.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President


Ms. Deepa Krishan
Hon'ble Member (T)

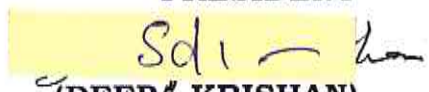
For the Applicant/petitioners : Ms. Prachi Johri, Advocate
For the Respondent : Mr. Siddharth Sharma, Advocate
Mr. Chanu Tyagi, CS

ORDER

Learned Counsel for the parties state that against the order dated 22.03.2017, an appeal has been preferred before the National Company Law Tribunal, which is posted for hearing on 14th July, 2017.

In view of the above, hearing is deferred to 31.07.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)